

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
CP No. 43/59/PB/2024

IN THE MATTER OF:

Mrs. Neha Gupta

.... Petitioner

v.

Vanessa Care Private Limited

.... Respondent

Order U/s. 59

Order delivered on 09.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Not marked

For the Respondent : Adv. Ashish Garg, Adv. Simran Bajaj for R-3
Adv. Soumit for R-1, 2 & 4

ORDER

On 11.03.2024, we had issued directions to issue notice of this Petition to the Respondent(s)/Non-applicant(s) returnable by 09.05.2024.

However, it appears that inadvertently, another order issued under Section 59 which is not relevant to this case was uploaded on DMS. The same stands withdrawn.

Mr. Ashish Garg, Ld. Counsel appearing for the Respondent states that he needs a copy of the petition and also undertakes to file his reply. At request and by consent, list the matter on **11.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

09.05.2024
Lalit